

02

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2614/2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member(A)

New Delhi, this the 29th day of October, 2004

Mukesh Kumar Meena,
A-242, Pocket-00,
Sector-2, Rohini,
Delhi

....Applicant

(By Advocate: Shri G.D. Bhandari)

Versus

1. Govt of N.C.T. of Delhi, through,
The Chief Secretary,
9th Level, Delhi Sachivalaya,
I.P. Estate, New Delhi-2

2. The Secretary (Education),
Directorate of Education,
Delhi Sachivalaya, I.P. Estate,
New Delhi

3. The Secretary,
Delhi Subordinate Services Selection Board,
Vishwas Nagar, Shahdara,
Delhi

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

The applicant Mukesh Kumar Meena by virtue of the present application seeks a direction to the respondents to appoint him as P.G.T.(English). It is contended that he was declared finally selected by the Service Selection Board from the date other selectees have been appointed. The applicant is a Scheduled Tribe candidate. The grievance is that despite having qualified and being eligible, he has not been given the appointment letter for the post of PGT (English) and that the said post was reserved for S.T.

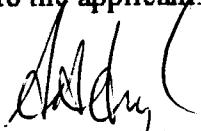
2. In this regard, the applicant has already submitted a representation copy of which is Annexure A-10. Decision on that representation has not yet been taken.

3. Keeping in view the abovesaid facts when rights of the respondents are not likely to be affected, we direct respondent no.2 to consider the said

MS Ag

-2-

representation and pass an appropriate speaking order preferably within two months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.


(S.A. Singh)

Member(A)


(V.S. Aggarwal)

Chairman

/dkm/